

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH**

**ORDER SHEET**

Original Application No. .... 420 .... of 2002

Applicant (s) .... Pranab Kumar Dash .... Respondent (s) .... Union of India ....

Advocate for Applicant (s) .... Mr. T. Ray .... Advocate for Respondent (s) ....

Having regard to the facts and circumstances of the case, it is hereby ordered that the said application be registered and to be heard before the date of the next hearing, i.e. 28.6.2002, and to be disposed of on that date.

**NOTES OF THE REGISTRY**

I.P.O/B.D. for Rs.50/- filed  
**For Registration please**

Mem for 22-5-2002 SocJ

On Memo

for admission with  
 interim relief -  
 copy of OA served.

Vacation Board  
22-5-2002

**ORDERS OF THE TRIBUNAL**

**REGISTER**

1. ORDER DT. 30.5.2002.

Applicant, Wireless Operator, having faced a transfer from Balasore to Kantamal site / Burla (under Annexure-4, dated 22.5.2002) has filed this Original Application raising grievances against the said transfer order. He has also filed a representation under Annexure-5, dated 28.5.2002, wherein he has disclosed that two of his children are prosecuting final year studies and going to appear in the final examination at Balasore. He has also during the academic sessions 2002-2003.

✓  
Free Cops of the order  
dt 30.5.02 supplied to  
Counsel for Lst Ltr.

P  
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SOCJ

Copies of order  
alongwith copies of  
OA. Issued to all  
resps. by Regd/Ad.

✓  
10/6

10. D. b. 02  
20.

disclosed about the sickness of his wife. It is the case of the applicant that before coming to be posted at Balasore, he has served the Respondents' Organisation at different places viz; Assam, West Bengal, and Bihar and that, he has not special fastination to remain at Balasore and, therefore, he has virtually prayed for keeping his present transfer in abeyance till June, 2003/for one year. Transfer being an incident of Service, the Authorities of the Applicant/Respondents are competent to redress the grievances of Applicant. In the said premises, this Original Application is disposed of with a direction to the Respondents (especially Respondent No. 2) to redress the grievances of the Applicant, as raised under Annexure-5, dated 28th May, 2002, within a period of 45 days from the date of receipt of a copy of this order and until then the impugned transfer order under Annexure-4, dated 22.5.2002 (so far it relates to Applicant) shall remained stayed. While redressing the grievances of Applicant, to keep his transfer order in abeyance for a period of next one year, the authorities/Respondents ~~should~~ are free to give him alternative posting at Baripada, Jamshedpur or at any other nearabout vicinity.

P.T.O.

07.4.2002

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Send copies of this order, alongwith ~~notices~~,  
to the Respondents, at the cost of the Applicant. Mr. Rath,  
Advocate for the Applicant undertakes to furnish the  
required postages by 31.5.2002.

Free copies of this order be given to Mr. Rath,  
Advocate for the Applicant and Mr. A. K. Bose, learned  
Senior Standing Counsel appearing for the Respondents (on  
whom a copy of the petition has been served and who has  
been heard in the matter) in course of today.

MEMBER (JUDICIAL)

*YJ, about  
30/05/2002*